

Most Urgent/Out at once

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI  
No. 25671 - Genl./HCS/2022 Dated, Delhi the 14 OCT 2022

680-1

**Sub: Compliance of directions passed by Hon'ble Supreme Court of India vide Order dated 14.09.2022 in "Suo Moto Writ Petition (Crl.) 04/2021 in RE: Policy strategy for grant of bail".**

Copy of the letter no. 5574-84/DHC/GAZ./2022 dated 13.10.2022 received from Hon'ble High Court of Delhi, New Delhi in continuation of earlier letter no. 5449-5459/DHC/GAZ-IIA/G-12/DJA/2022 dated 07.10.2022 (Copy enclosed).

**In abovesaid letter dated 13.10.2022, it is directed to inform the Ld. Judicial Officers as mentioned in earlier letter dated 07.10.2022 and were nominated for the pilot project are required to attend the meeting to be chaired by the Worthy Registrar General, on the subject, scheduled to be held on 17.10.2022 at 4:30 PM through Video Conferencing. The same is being forwarded for information and compliance to :-**

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
2. The Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi with request to circulate the same amongst concerned Ld. Judicial Officers under your kind control.
3. The Ld. ASJ-03, Central District, THC, Delhi.
4. The Ld. CMM, Central District, THC, Delhi with request to circulate the same amongst all concerned Ld. ACMM/ACMM-01, Ld. MM-01 & Ld. MM-02 under your kind control.
5. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
6. The Ld. Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
7. Branch In-Charge, Judicial Branch (Central), Tis Hazari Courts, Delhi for follow up action in the matter.
8. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
9. For uploading the same on Centralized Website through LAYERS.

  
14/10/22  
(RAKESH PANDIT)

Officer-in Charge, Genl. Branch, (C)  
Addl. District & Sessions Judge,  
Tis Hazari Courts, Delhi.

**Encl.: As above.**

HIGH COURT OF DELHI, NEW DELHI

No. 5574 /DHC/GAZ./2022

Date: 13/10/2022

To,

1. The Principal District & Sessions Judge, (Headquarters), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, East, Karkardooma Courts, Delhi
3. The Principal District & Sessions Judge, South, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, North-West, Rohini Courts, New Delhi
5. The Principal District & Sessions Judge, New Delhi, Patiala House Courts, New Delhi.
6. The Principal District & Sessions Judge, North-East, Karkardooma Courts Complex, Delhi.
7. The Principal District & Sessions Judge, South-East, Saket, New Delhi.
8. The Principal District & Sessions Judge, North, Rohini Courts, Delhi.
9. The Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.
10. The Principal District & Sessions Judge, South-West, Dwarka Courts, New Delhi.
11. The Principal District & Sessions Judge, Shahdara Courts Complex, Delhi.

Sub : Compliance of directions passed by Hon'ble Supreme Court of India vide order dated 14.09.2022 in "Suo Moto Writ Petition (Crl.) No.4/2021 in RE: Policy strategy for grant of bail".

Sir/Madam,

In continuation of this Court's letter No.5449-5459/DHC/Gaz-IIA/G-12/DJA/2022 dated 7.10.2022 (copy enclosed), I am directed to inform you that the Judicial Officers as mentioned in our earlier letter dated 7.10.2022 and were nominated for the pilot project are required to attend the meeting to be chaired by the worthy Registrar General, on the above subject, scheduled to be held on 17.10.2022 at 4.30 P.M. through video conferencing. The link of the meeting is as under:-

<https://delhihighcourt.webex.com/delhihighcourt/j.php?MTID=m28c3b26ef444a96b98d8bb6418e1e8f4>

Meeting number: 2511 186 8071  
Password: 1234

The concerned officers may be informed accordingly.

Yours faithfully,

*(Signature)*  
(Devendra Singh)  
Registrar  
for Registrar General

Encl.: As above

Endst. No. /DHC/Gaz./2022

Date:

Copy forwarded to the Director (Academics), Delhi Judicial Academy with the request to provide a copy of training module in respect of the training which is being imparted to the Judicial Officers of the said Courts.

(Devendra Singh)  
Registrar  
for Registrar General

No.

5449-5459  
/DHC/GAZ-IIA/G-12/DJA//2022

Date: 07/10/2022

To,

1. The Principal District & Sessions Judge, (Headquarters), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, East, Karkardooma Courts, Delhi
3. The Principal District & Sessions Judge, South, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, North-West, Rohini Courts, New Delhi
5. The Principal District & Sessions Judge, New Delhi, Patiala House Courts, New Delhi.
6. The Principal District & Sessions Judge, North-East, Karkardooma Courts Complex, Delhi.
7. The Principal District & Sessions Judge, South-East, Saket, New Delhi.
8. The Principal District & Sessions Judge, North, Rohini Courts, Delhi.
9. The Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.
10. The Principal District & Sessions Judge, South-West, Dwarka Courts, New Delhi.
11. The Principal District & Sessions Judge, Shahdara Courts Complex, Delhi.

Sub: Compliance of directions passed by Hon'ble Supreme Court of India vide order dated 14.09.2022 in "Suo Moto Writ Petition (Crl.) No.4/2021 in RE: Policy strategy for grant of bail".

Sir/Madam,

I am directed to refer to order dated 14.09.2022 passed by the Hon'ble Supreme Court of India in "Suo Moto Writ Petition (Crl.) No.4/2021 in RE: Policy strategy for grant of bail" (copy enclosed) and to say that Hon'ble Administrative and General Supervision Committee vide its meeting held on 28.09.2022 has resolved as under:-

"Courts of MM-01, MM-02, ACMM/ACMM-01, wherever available, in every district and Courts of ASJ-03 of every district except New Delhi and Shahdara districts and Court of ASJ-04 at New Delhi and Shahdara districts be nominated for the purposes of the pilot project and the said Courts are required to identify and deal with/dispose of criminal cases by resorting to the triple method of plea bargaining, compounding of offences and under the Probation of Offenders Act, 1958 in terms of the directions contained in order dated 14.09.2022 passed by the Hon'ble Supreme Court of India in "Suo Moto Writ Petition (Crl.) No.4/2021 in RE: Policy strategy for grant of bail" within the time frame stipulated in the order."

This is for your kind information and necessary action.

Yours sincerely,

(Devendra Singh)  
Registrar  
for Registrar General

Encl.: As above

Endst. No. 5460 /DHC/Gaz-IIA/G-12/DJA/2022

Date: 07/10/2022

Copy forwarded to the Director (Academics), Delhi Judicial Academy with the request to prepare a training module for the judicial officers holding the aforesaid Courts selected for the pilot study and impart necessary training to such judicial officers within the stipulated time frame in terms of the aforesaid order.

(Deepak Kumar)  
Admn. Officer (J) (Gaz. II-A)